



NOTIFICATION No. 77 / 2018

Thiru.S.Chandra Sekar, Civil Judge of Tamil Nadu State Judicial Service, functioning on deputation in the Puducherry Judicial Service as Principal District Munsif, Pondicherry, who has been repatriated to his parent service viz., Tamil Nadu State Judicial Service, vide G.O.Ms.No.1489/2018-LD, dated 17.05.2018, is transferred and posted as District Munsif-cum-Judicial Magistrate, Peraiyur, Madurai District, in the existing vacancy.

HIGH COURT, MADRAS.
DATED: 24.05.2018.

R. J. S.
24/5/18
REGISTRAR GENERAL

To

1. Thiru.S.Chandra Sekar, Principal District Munsif, Pondicherry.
2. The Principal District Munsif, Pondicherry.
3. The District Munsif-cum-Judicial Magistrate, Peraiyur.
4. The Chief Judge, Puducherry.
5. The Principal District Judge, Madurai.
6. The Chief Judicial Magistrate, Puducherry / Madurai.
7. The Senior Accounts Officer (GAD-IV), O/o. the Principal Accountant (A&E), Chennai – 18.
8. The Director of Accounts and Treasuries, Pondicherry.
9. The Pay and Account Officer, Madurai.

Copy to:-

1. The Chief Secretary to Government, Secretariat, Chennai-9.
2. The Secretary to Government, Home / Public / Labour and Employment / Revenue / Law/ Commercial Taxes Department, Secretariat, Chennai-9.
3. The Secretary to His Excellency The Governor, Raj Bhavan, Chennai-22.
4. The Secretary to the Hon'ble Chief Minister, Secretariat, Chennai-9.
5. The Secretary to Her Excellency The Lieutenant-Governor, Pondicherry.
6. The Chief Secretary to the Government, Government of Puducherry, Pondicherry.
7. The Secretary to Government, Law Department, Government of Puducherry, Pondicherry
8. The Registrar (IT-cum-Statistics), High Court, Madras.

9. The Registrar (Judicial), High Court, Madras.
 10. The Registrar (Vigilance), High Court, Madras. (12 copies)
 11. The Registrar (Management), High Court, Madras.
 12. The Registrar (Special Cell), High Court, Madras.
 13. The Registrar-cum-Private Secretary to the Hon'ble The Chief Justice, High Court, Madras.
 14. The Registrar (District Judiciary), High Court, Madras.
 15. The Additional Registrar-I (Vigilance), High Court, Madras.
 16. The Registrar (Administration), High Court, Madras.
 17. The Registrar -cum-Special Officer (Liaisoning), High Court, Madras.
 18. The Registrar (Recruitment), High Court, Madras.
 19. The Official Assignee, High Court, Madras.
 20. The Additional Registrar General, Madurai Bench of Madras High Court, Madurai.
 21. The Additional Registrar -II (Vigilance), Madurai Bench of Madras High Court, Madurai.
 22. The Registrar (Judicial), Madurai Bench of Madras High Court, Madurai.
 23. The Registrar (Administration), Madurai Bench of Madras High Court, Madurai.
 24. The Additional Registrar (IT & Statistics), Madurai Bench of Madras High Court, Madurai.
 25. The Director, Tamil Nadu State Judicial Academy, No.30 (95), P.S.K.R.Salai (Greenways Road), R.A.Puram, Chennai-28.
 26. The Deputy Director, Tamil Nadu State Judicial Academy, Regional Centres, Coimbatore.
 27. The Deputy Director, Tamil Nadu State Judicial Academy, Regional Centres, Madurai.
 28. The Secretary, Tamil Nadu Judicial Officers Association, Chennai.
 29. The Chief Accounts Officer, High Court, Madras.
 30. The Assistant Registrar, Admn.I / Admn.II / Admn.IV / Per.Admn. / A.S. / Rules / Computer / Pondicherry, High Court, Madras.
 31. The Court Managers I / II, High Court, Madras.
 32. The Section Officer, 'C' / Computer / 'C1' / 'D' / 'F' / 'G' / Budget / 'BS' / Library / Stationery / Legal Cell / Computer (Server Room), High Court, Madras.
 33. The Section Officer, "B" Section, Madurai Bench of Madras High Court, Madurai.
 34. The Technical Director, NIC, High Court, Madras.
 35. The Record Keeper, A.D. Records, High Court, Madras.
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OFFICIAL MEMORANDUM

**Sub: Courts and Judges – Civil Judge – Transfer and postings -
Notification issued - Joining instructions – Issued.**

Ref: High Court's Notification No. 77 / 2018, dated: 24.05.2018.

Thiru.S.Chandra Sekar, Civil Judge of Tamil Nadu State Judicial Service, now functioning on deputation in the Puducherry Judicial Service as Principal District Munsif, Pondicherry, who has been repatriated to his parent service and posted as District Munsif-cum-Judicial Magistrate, Peraiyur, Madurai District vide High Court's Notification cited above, is required to hand over charge of his post to the I Additional District Munsif, Pondicherry, immediately, and take charge of his new post, within the joining time prescribed under relevant Rules.

The I Additional District Munsif, Pondicherry, is required to hold full additional charge of the post of Principal District Munsif, Pondicherry, until further orders.

**HIGH COURT, MADRAS.
DATED: 24.05.2018.**

R. S. Sekar
24/5/18
REGISTRAR GENERAL

To

1. Thiru.S.Chandra Sekar, Principal District Munsif, Pondicherry.
2. The Principal District Munsif, Pondicherry.
3. The District Munsif-cum-Judicial Magistrate, Peraiyur, Madurai District.
4. The I Additional District Munsif, Pondicherry.
5. The Chief Judge, Puducherry.
6. The Principal District Judge, Madurai.
7. The Chief Judicial Magistrate, Puducherry / Madurai.
8. The Senior Accounts Officer (GAD-IV), O/o. the Principal Accountant (A&E), Chennai – 18.
9. The Director of Accounts and Treasuries, Pondicherry.
10. The Pay and Account Officer, Madurai.

Copy to

The Record Keeper, A.D. Records, High Court, Madras.